GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION

RAJYA SABHA

UNSTARRED QUESTION NO: 505 (TO BE ANSWERED ON THE 12th December 2022)

SETTING UP OF A CIVIL ENCLAVE AT PURNIA AIRPORT, BIHAR

505. SHRI SUSHIL KUMAR MODI

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) the total land area proposed to be provided to Government of Bihar for setting up a civil enclave at Purnia Airport in Bihar, and the land area provided till date;
- (b) whether it is a fact that Government of Bihar was supposed to provide the land in the southern part but they have provided said land in the northern part;
- (c) whether Government of Bihar has to provide connectivity by means of laying a four-lane road at their own expense;
- (d) the details of the conditions laid down for the transfer of land;
- (e) whether it is proposed to include Purnia into the next UDAN bidding process"; and
- (f) the annual capacity of handling the passengers in the new terminal, the number of stories/floors in the new terminal?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(GEN. (DR) V. K. SINGH (RETD))

- (a) & (b): AAI had requested 50 acres of land for development of Civil Enclave at Purnia. State Government had informed in June 2022 that 52.18 acres of land has been acquired. AAI had requested land on Northern side and State Government has acquired land on the Southern side.
- (c): State Government has been requested to provide 4 lane connectivity.
- (d). As per the National Civil Aviation Policy, 2016, the responsibility to provide land free of cost and free from all encumbrances for development of an airport lies with the respective State Government.
- (e). Purnia Airport is owned by Ministry of Defence/ Indian Air Force and was available in UDAN document version 1.0. Since Purnia airport was under major repair, therefore, airport was not included in UDAN Document version 2.0, 3.0 & 4.0.
- (f). Originally, the Civil Enclave was planned to cater to 6 MPPA with two level Terminal Building. As per the latest position on availability of land by the State Government of Bihar, a detailed planning is required to be done afresh.
